THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

Interlocutory Application No.203/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2020 (F.No.12.12.2019/NCLAT/UR/1802

In the matter of:

Chunilal Kanjibhai Gohel

.... Appellant

Versus

M/s. Indian Corp law & Ors.

.... Respondents

Appearance: Ms. Namrata Malik, Advocate for the Appellant.

16.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 12.12.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 13.12.2019. The Appellant re-filed the Memo of Appeal on 10.01.2020. It is stated in the Interlocutory Application (IA) that the Appellant is the resident of Ahmedabad, Gujarat and the documents desired by the Registry had to be procured from Gujarat and the same could not be received on time. Hence, there is delay of 25 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 20.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar